

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00216/2018 & OA/310/00507/2018

Dated Wednesday the 18th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.P.Uma Parvathy,
2.J.Kalai Selvi,
3.G.Arunagiri,
4.B.Subhashini,
5.V.Siva,
6.V.Soundararajan,
7.T.Kavitha,
8.M.Guhan,
9.Mrs. J. Clara Carmel Anthonia,
10.C.George,
11.K. Manoharan,
12.A.Soniyajothi,
13.A.Jarina Banu,
14.G.Srigowri,
15.Sajini South VJ,
16.Aruldevi.Applicants

By Advocate M/s. M. Ramdass

Vs

1.Union of India,
rep by the Director General,
ESI Corporation, CIG Marg,
New Delhi 110002.
2.The Dean / Medical Superintendent,
ESIC Hospital,
K.K.Nagar, Chennai 600078.
3.The Medical Superintendent,
ESIC Hospital,
Tirunelveli 627003.Respondents

By Advocate Mr. K. C. Ramalingam

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to revise and refix their pay in the scale of pay of Rs. 4000-6000 and further direct to extend the benefit of judgements rendered by the Hon'ble Tribunals of Principal Bench of New Delhi in OA no. 1114/2008 and MA 891/2008, dated 19.02.2009, Calcutta Bench in OA 350/0791/2014 dated 17.12.2014, Mumbai Bench in OA 260/2015 dated 05.05.2015, Hyderabad Bench on OA 744/2015 dated 30.01.2017 and Bangalore Bench in OA 01657/2015 dated 18.01.2017 from the date of appointment as Laboratory Assistant of the applicants with all attendant benefits and

ii. to pass such further or other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

3. It is submitted that the applicants who were initially appointed as Laboratory Assistants submitted their individual representations on 17.11.2017 for refixing their pay scale which are still pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the 1st respondent is directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Mr. K.C.Ramalingam takes notice for the respondents.

5. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1st respondent to consider the representations of the applicants dt. 17.11.2016 at Annexure A14

in accordance with law and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of a certified copy of this order. Issues of law, if any are kept open.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
18.04.2018

SKSI